

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
"CHANDIGARH BENCH, CHANDIGARH"**

**CP (IB) No.287/Chd/Pb./2018**

**Under Section 9 of the Insolvency &  
Bankruptcy Code, 2016 read with  
Rule 6 of the Insolvency and  
Bankruptcy (Application to  
Adjudicating Authority) Rules,  
2016.**

**In the matter of:**

Anoopam India Pvt.Ltd. ....Petitioner-Operational Creditor.

Versus

Freemans Measure Pvt.Ltd. ....Respondent-Corporate Debtor.

**Order dated on: 26.09.2018**

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)  
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)**

For the petitioner: Mr.Arora Vishwas Kumar, Advocate.

For the respondent: None.

**Per: R.P.Nagrath, Member (Judicial):**

**ORDER (Oral)**

Learned counsel for the petitioner submits that there is some defect regarding description of certain facts in the petition and he seeks and is permitted to withdraw the instant petition with liberty to file fresh petition on the same cause of action with better particulars. Therefore, the instant petition stands dismissed as withdrawn with liberty aforesaid.

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

September 26, 2018.

Ashwani

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)